

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 543 of 2020

In the matter of:

Metro Cash & Carry India Pvt. Ltd.

....Appellant

Vs.

NWCC Supply Chain Solutions Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Sayobeni.

Respondent: None

ORDER

15.06.2020: Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by 16th July, 2020. Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

Registry is directed to List the matter on **16th July, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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